

R E V I S E D

ITEM NO.54

COURT NO.1

SECTION PIL-W

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Writ Petition (Criminal) No.5/2023

ARYAVARTA MAHASABHA FOUNDATION

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 09-01-2023 This petition was called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA**

For Petitioner(s) Mr. Pawan Prakash Pathak, Adv.
Mr. Paras Dedha, Adv.
Mr. D.K. Singh, Adv.
Mr. Dhawal Uniyal, AOR (*)

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Atmaram N.S. Nandkarni, Sr. Adv.
Mr. Santosh Kumar - I, AOR
Mr. Rishi Kumar Awasthi, Adv.
Mr. Prashant Kumar, Adv.
Mr. Piyush Vatsa, Adv.
Ms. Ritu Arora, Adv.
Mr. Usman G Khan, Adv.
Mr. Avinash Ankit, Adv.
Mr. Rahul K Gupta, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The petitioner which is a Non Governmental Organization has moved these proceedings under Article 32 of the Constitution seeking (i) a Special Investigation Team to probe into the Hooch tragedy in Bihar; (ii) the formulation of a national action plan for curbing the manufacturing, trading and sale of illicit liquor; and (iii) a direction for the payment of compensation to the families of the victims. The nature of the reliefs sought in the PIL is such as can be adequately addressed before and redressed by the High Court in the exercise of its jurisdiction under Article 226 of the Constitution.
- 2 The petitioner is at liberty to move the High Court for pursuing such reliefs. Hence, it would be appropriate if such reliefs are considered primarily and in the first instance by the High Court.
- 3 Leaving it open to the petitioner to do so, we dispose of the Petition.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar

Note: Revised for updating the names of counsel (*)

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RECORD OF PROCEEDINGS

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